

**IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)**

**MONDAY, THE FOURTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 28437 OF 2024

Between:

1. Syeda Umaima Shreen, D/o. Syed Yakubuddin, Age. 19 years, Occ. Student, R/o. SRT 699, Sanath Nagar, Hyderabad, Telangana-500016.
2. Mora Shresta, D/o. Mora Kasi Reddy, Age. 19 years, Occ. Student, R/o. 27-68/3, Ramabrahma Nagar, Neredmet, Malkajgiri, Telangana-500 056

...PETITIONERS

AND

1. The State of Telangana, represented by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad-500 055
2. Kaloji Nararayana Rao University of Health Sciences, represented by its Registrar, Warangal.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the rd respondent in not considering the petitioner request for exercising web options for admission into MBBS/BDS course under Management Quota B and C Category in next phase of counselling for the academic year 2024- 25 as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and permit the petitioners for exercising web options for admission into MBBS/BDS course under Management Quota B and C category for the academic year 2024- 25 in next phase of counseling.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent to consider the petitioner request for exercising web options under Management Quota "B" and "C" Category for admission into MBBS/BDS course in the next phase of counselling for the academic year 2024-25, pending disposal of writ petition.

Counsel for the Petitioner : SRI L.RAM SINGH

Counsel for the Respondent No.1 : SRI T.RAMESH, GP FOR MED HEALTH FW

**Counsel for the Respondent Nos.2 : SRI A.PRABHAKAR RAO,
SC FOR KNRUHS**

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.28437 of 2024

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Abdul Kabeer, learned counsel represents Mr. L. Ram Singh, learned counsel for the petitioners.

Mr. T. Ramesh, learned Government Pleader for Health, Medical & Family Welfare Department for respondent No.1.

Mr. A.Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as, 'the University') for respondent No.2.

2. With consent of the learned counsel for the parties, the Writ Petition is heard finally.

3. In this Writ Petition, the petitioners, *inter alia*, seek a direction to the University to permit the petitioners to exercise web options for admission into MBBS/BDS Course under Management Quota 'B' & 'C' Category for the academic year 2024-2025 and consider her case in the next round of counseling.

4. Facts giving rise to filing of this Writ Petition briefly stated are that the petitioners are the students seeking admission into

MBBS/BDS course in the State of Telangana. The petitioners participated in the NEET Undergraduate Examination and have secured All India Rank of 429377 and 618294 respectively. The grievance of the petitioners in this Writ Petition is that the University is not permitting them to exercise web options for admission to the course of MBBS/BDS under Management Quota 'B' & 'C' Category for the academic year 2024-2025.

5. Learned counsel for the petitioners submitted that with regard to the grievance of the petitioners, the petitioners be permitted to submit a representation before the University and the Writ Petition may be disposed of with a direction to the University to consider the said representation in a time-bound manner.

6. Learned Standing Counsel for the University fairly submits that in the event the petitioners submit a representation, the same shall be considered by the University.

7. In view of the aforesaid consensus arrived at between the parties, without entering into the merits of the matter, the Writ Petition is disposed of with a direction that petitioners shall submit a representation to the University with regard to their grievance. Upon such representation being made, the University

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shall consider and decide the same within a period of three (03) days thereafter. No order as to costs.

As a sequel, miscellaneous applications pending, if any, shall stand closed.

**SD/-K.SREERAMA MURTHY
ASSISTANT REGISTRAR**

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, State of Telangana, Hyderabad-500 055
2. The Registrar, Kaloji Nararayana Rao University of Health Sciences, Warangal.
3. One CC to SRI L.RAM SINGH, Advocate. [OPUC]
4. Two CCs to GP FOR MEDICAL HEALTH FW, High Court for the State of Telangana. [OUT]
5. One CC to SRI A.PRABHAKAR, SC for Kaloji Narayan Rao University of Health Sciences, Warangal. [OPUC]
6. Two CD Copies.

BSK/BSK



HIGH COURT

DATED:14/10/2024

CC TODAY



ORDER

WP.No.28437 of 2024

**DISPOSING OF THE WRIT PETITION
WITHOUT COSTS**

⑨
15/10/24
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